

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 599/1308

Date:- 5 -11-2024

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 30-07-2024 passed in OA No. 913 of 2024 titled "Advocate Ashiq Ahmad Magray Vs Union Territory of Jammu & Kashmir & Ors".


Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated **30-07-2024** passed in OA No. **913 of 2024** titled "**Advocate Ashiq Ahmad Magray Vs Union Territory of Jammu & Kashmir & Ors**", the Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 5.11.24
J&K PCC

Copy to the:-

- 1) Sh. G.M Kawoosa, Government Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. **913 of 2024**

IN THE MATTER OF Advocate Ashiq Ahmad Magray Vs Union Territory of Jammu & Kashmir & Ors"

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 30-07-2024 passed in OA No. 913 of 2024 titled "Advocate Ashiq Ahmad Magray Vs Union Territory of Jammu & Kashmir & Ors"

Background:

That the Hon'ble National Green Tribunal vide Order dated **30- 07-2024** in **OA No. 913 of 2024** directed as follows:-

"In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. Placing reliance upon video link <https://fb.watch/sZgXCFngt4/>, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaidan area of District Budgam."

"It is also plea of the applicant that Forest Range Gulmarg within the District Baramulla of UT of J & K has witnessed similar kind of destruction of forest."

"It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable-car popularly known as Jammu & Kashmir cable car which is operating through the dense forests starting from the Gulmarg resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori Mountain."

"O.A. raises substantial issue relating to compliance of the environmental norms."

Status Report:

In compliance to the aforesaid order of the Hon'ble National Green Tribunal dated 30-07-2024 in **OA No. 913 of 2024**, the report of the J&K Pollution Control Committee is as follows:

1. Pr. Chief Conservator of Forests & HoFF, J&K was requested to get the matter enquired into and share a factual report to J&K PCC vide No. JKPCC/Sc./OA-913-2023/24/683; dated 17.08.2024, JKPCC /Sc./OA-913-2023/24/776-778; dated 10.09.2024 & JKPCC / Sc. /OA-913-2023/24/1215; dated 10.10.2024 (copies enclosed as **Annexure-1**).
2. Regional Director, J&K PCC Kashmir was asked to get the inspection of the site conducted by the concerned Divisional Officer J&K PCC and share report to the J&K PCC vide this office letter No. JKPCC/Sc./OA-913-2023/24/979 dated 10.09.2024 & JKPCC/Sc./OA -913-2023/24/1211 dated 10.10.2024 (copies enclosed as **Annexure-2**).
3. The Principal Chief Conservator of Forests (HoFF) J&K has furnished a report vide his letter no. PCCF/Lit/525/OA/2024/4072-77 dated 16.10.2024 (copy enclosed as **Annexure-3**).
4. Highlights of the Reports
 - a) Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area.
 - b) During the said period, Tosamaidan and its surrounding Compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and Other infrastructure to prevent further damage to the forest.
 - c) The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the forest department.



- d) The Forest department has launched an Eco-Restoration Project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "Special Project Tosamaidan," which aims to undertake extensive reforestation works.
- e) Large numbers of Works were undertaken during the period from 2018-2024 and an area of 207 hectares of degraded forest land in which 1.49 lacs saplings have been planted across compartments viz., (S-09, S-10, S-11, S-15, S -16 & S-17). The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest.
- f) The Control of Gulmarg bowl vests with the **Gulmarg Development Authority** and all the activities, related to the repair and renovation of hotels and huts are controlled and supervised by the Gulmarg Development Authority.
- g) No forest land has been transferred to Gulmarg Development Authority (GDA) except forest land measuring about 0.125 hectares vide Govt. order No 399-FST of 2018 dated 27.12.20218, which was diverted for construction of solid waste management plant at Gulmarg in Comprtment No. 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no **evidence of destruction to the forest within Gulmarg range of Tangmarg forest Division.**
- h) The construction of hotels / huts is managed by the Gulmarg Development Authority and the activities related to the construction, repair and renovation of hotels and huts are governed under Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA).
- i) Wherever trees dried up due to excessive biotic interference, the concerned stakeholders generally have taken measures to protect and maintain the tree cover.

- j) The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment Plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non- biodegradable waste.
- k) The Gulmarg Gandola, while providing scenic views and recreational opportunities, helps to alleviate the pressure on the forest ecosystem by Transporting visitors to popular destinations without requiring them to hike through sensitive forest areas. It reduces foot traffic, minimizes soil erosion and protects fragile plants in Gulmarg.
- l) Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land.
- m) The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste.

Similarly, Regional Director, J&K Pollution Control Committee and Divisional Officer, J&K PCC, Budgam have also furnished a report vide No. JKPCC/RDK/PS/2024/568-569 dated 04-11-2024 and No. JKPCC/DO/BUD/2024/290 dated 28-10-2024 (**Copies enclosed as Annexure - 4 & 5**)

As per the report of Divisional officer, J&K PCC< Budgam, Tosamaidan is situated about 25 kms from Khag at the foot of Pir Panjal Range and is the largest pasture of the area with 3 miles length and 1.5 miles breadth. Tosamaidan medow was leased out to the Indian Army in the 1964 on a 50 years lease for use as an artillery firing range and after expiry of lease period in the year 2014 the Tosamaidan was vacated by the Army and thereafter it was open to the visitor from 30th May 2016.


The Regional Director, J&K PCC, Kashmir in his report has submitted that Gulmarg Development Authority have set up a solid waste management facility with Electro Magnetic Disintegrator along with Auto Insta-Composter Segregator

near Gulamarg Baba Reshi Road. During visit, the solid waste (primarily unsegregated) was found scattered in and around the facility and huge quantity of solid waste was found dumped around the facility with piles of untreated solid waste found staked inside the facility without any proper disposal arrangements in place for the composite generated. The waste mainly consists of food scraps, water bottles packaging materials and disposal items used by the tourist. The facility lacks proper fencing and solid waste storage area allowing wild bears to easily excess the discarded food items. Therefore, the mismanagement of solid waste not only endangers the lives of these creatures but also the flora of the area. Furthermore, near the dumping site, most of the trees were found dried which may be due to generation of leachate from dumping site.

Taking into account, the report of the Regional Director, J&K PCC, Kashmir received on 04-11-2024, the Regional Director, J&K PCC, Kashmir has been directed to initiate proceedings and issue notices to the defaulting body for violations of Solid Waste Management Rules, 2016 as also under the relevant provisions of Water (Prevention & Control of Pollution), 1974 and Air (Prevention & Control of Pollution), Act, 1981 and share action taken report within 15 days vide letter No. JKPCC/Sc./OA913/2024/1304 dated 04-11-2024 (**Copy enclosed as Annexure-6**).

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) 5.11.24
Member Secretary
J&K PCC

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

**Pr. Chief Conservator of Forest & HoFF,
J&K Jammu / Srinagar.**

No.: JKPC/Sc./OA- 913-2024/24/683

Date: 17-08-2024

**Sub: Direction of Hon'ble NGT order dated 30.07.2024 in the matter of
OA No. 913/ 2024, titled "Advocate Ashiq Ahmad Magray V/s Union
Territory of Jammu & Kashmir & Ors.**

Sir,

Kindly refer to the subject and captioned above. In this connection, I am directed to convey that Hon'ble NGT vide its order dated 30.07.2024 (copy enclosed) have made following observations.

"In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. Placing reliance upon video link <https://fb.watch/sZgXCFngt4/> , the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaidan area of District Budgam."

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"In support of the plea applicant has also enclosed the photograph annexure - A depicting large scale cutting of trees."


27

"O.A. raises substantial issue relating to compliance of the environmental norms."

In the light of above mentioned observations, you are requested that the matter may be enquired by concerned and factual report as such may please be shared with J&KPCC.

The case is listed for hearing on 07.11.2024.

Yours faithfully,


(Ghansham Singh)JKAS
Member Secretary 17.8.24

Copy to the:

- 1) Principal Chief Conservator of Forest (PCCF) Wildlife / Chief Wildlife Warden, Jammu & Kashmir.
- 2) Chief Conservator of Forest, Kashmir for kind information & necessary action.



**Pr. Chief Conservator of Forest & HoFF,
J&K Jammu / Srinagar.**

No.: JKPC/Sc./OA- 913-2024/24/776-778

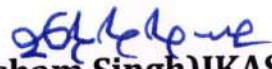
Date: 10-09-2024

Sub: Directions of Hon'ble NGT order dated 30.07.2024 in the matter of
OA No. 913/ 2024, titled "Advocate Ashiq Ahmad Magray V/s Union
Territory of Jammu & Kashmir & Ors.

Sir,

Kindly refer to this office letter No. JKPC/Sc./OA 913-2024/24/63; dated
17.08.2024, wherein you have been requested to share the factual report in
the said matter, which may kindly be expedited and shared with J&K PCC, so
that compliance report may be filed to Hon'ble NGT accordingly.

Yours faithfully,


(Ghansham Singh)JKAS
Member Secretary 10.9.24

Copy to the:

- 1) Principal Chief Conservator of Forest (PCCF) Wildlife / Chief Wildlife
Warden, Jammu & Kashmir.
- 2) Chief Conservator of Forest, Kashmir for kind information & necessary
action.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest
Complex
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006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Pr.Chief Conservator of Forest & HoFF,
J&K Jammu/Srinagar.

No: JKPCC/Sc./OA 913-2024/24/ 1215

Dated:- 10 -10-2024

Sub:- Directions of Hon'ble NGT order dated 30-07-2024 in the matter of OA No.913/2024, titled Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu and Kashmir & Ors.

Ref: i. No. JKPCC/Sc./OA 913-2024/24/776-778 dated 10-09-2024.
ii. No. JKPCC/Sc./OA 913-2024/24/63 dated 17-08-2024

Sir,

Kindly refer to this office No. JKPCC/Sc./OA 913-2024/24/776-778 dated 10-09-2024, on the subject captioned above. In this connection, I am to convey that factual report in this regard may kindly be expedited and shared with J&KPCC for further submission to Hon'ble NGT.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 10.10.24

marked B

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu,
180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Regional Director,
J&K Pollution Control Committee,
Kashmir.**

No.: JKPCC/Sc./OA- 913-2024/24/979

Date: 10-09-2024

**Sub: Directions of Hon'ble NGT order dated 30.07.2024 in the matter of
OA No. 913/ 2024, titled "Advocate Ashiq Ahmad Magray V/s Union
Territory of Jammu & Kashmir & Ors.**

Sir,

Please refer to the subject and captioned above. In this connection, I am to convey that Hon'ble NGT vide its order dated 30.07.2024 (copy enclosed) have made following observations.

"In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. Placing reliance upon video link <https://fb.watch/sZgXCFngt4/>, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaidan area of District Budgam."

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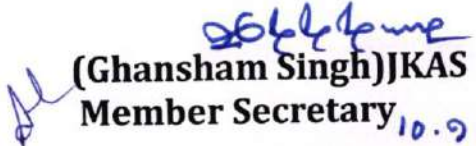
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resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori Mountain."

"In support of the plea applicant has also enclosed the photograph annexure - A depicting large scale cutting of trees."

"O.A. raises substantial issue relating to compliance of the environmental norms."

In the light of above, you are requested to get the inspection conducted by concerned Divisional Officer and share report with this office by or before 25.09.2024.


(Ghansham Singh)JKAS
Member Secretary 10.9.24

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com
membersecretaryjkpcb@gmail.com

0191 - 2472881, 2476925



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006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Regional Director,
JK Pollution Control Committee,
Kashmir.

No: JKPCCC/Sc./OA 913-2024/24/1211

Dated:- 10 -10-2024


Sub:- Directions of Hon'ble NGT order dated 30-07-2024 in the matter of OA No.913/2024, titled Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu and Kashmir & Ors.

Ref: No. JKPCCC/Sc./OA 913-2024/24/979 dated 10-09-2024.

Sir,

Please refer to this office No. JKPCCC/Sc./OA 913-2024/24/979 dated 10-09-2024, on the subject captioned above. In this connection, I am to convey that detailed report w.r.t. large scale felling of trees in Tosamaidan area of District Budgam is still awaited, which may please be expedited & shared with this office by or before 15.10.2024 as the case is listed for hearing on 07-11-2024.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 10.10.24

JAMMU AND KASHMIR FOREST DEPARTMENT
OFFICE OF THE PR. CHIEF CONSERVATOR OF FORESTS, (HoFF)
JAMMU AND KASHMIR

Email: lawpccfjkforest@gmail.com

Office of the
Chairman J&K Pollution Control Committee
Jammu / Srinagar

Financial Commissioner/ACS,
Forest Ecology and Environment Department,
Civil Secretariat, Srinagar.

R. No. 247
Dated: 17-10-2024
Encl: (16)

Signature

PCCF/Lit/525/OA/2024/4072-77

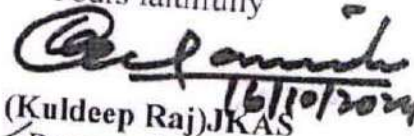
Dated: 16 /10/2024

Subject: O.A. No. 913/2024 titled Advocate Ashiq Ahmad Magray Vs.
Union Territory of Jammu and Kashmir and Others.
Ref:- Administrative Department Letter No. FST/Lit/436/2024(755548)
dated 26-09-2024.

Sir,

Apropos to the subject and reference, I am directed to forward herewith a copy of factual report/response along with its annexures prepared in light of directions dated 30-07-2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Dehli in the matter for favour of information and further course of necessary action at your end, please.

Yours faithfully


16/10/2024

(Kuldeep Raj)JKAS
Personnel Officer
O/o Pr. CCF, J&K

Copy to the:-

- ✓ 1. Chairman Pollution Control Committee, J&K for information and necessary action.
2. Chief Conservator of Forests, Kashmir for information. This has reference to your letter dated 15-10-2024.
3. Conservator of Forests, Srinagar Circle for information.
4. Divisional Forest Officer, Pir Panjal Division, Budgam for information.
5. Divisional Forest Officer, Special Forest Division, Tangmarg for information.

MS/RDK/Sec. Anusudha



Report/response in light of the directions of the Hon'ble NGT vide order dt. 30-07-2024

S.No.	Directions passed in the Hon'ble Tribunal vide dated 30.07.2024.	Response
1.	<p>In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of district Budgam. Placing reliance upon video link https://fb.watch/sZgXCFngt4/, the plea of the applicant is that the said video link shows uprooting of thousands of forest trees in Tosamaindan area of district Budgam.</p>	<p>Tosamaidan is one of the largest meadows located in the Pir Panjal Forest Division, at a distance of approximately 60 kilometers from Srinagar. The meadow is surrounded by dense forests of Kail and Fir trees, with occasional appearances of broad-leaved species like Ash, Maple, Bird Cherry, and Walnut, typically found along the banks of streams, in depressions, and cooler areas.</p> <p>Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, (<i>Copy is annexed as Annexure-R1</i>) which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area. However, the Army ceased its artillery practices and vacated the area on April 18, 2014. During the said period, Tosamaidan and its surrounding compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and other infrastructure to prevent further damage to the forest.</p> <p><u>Ecological Restoration of Tosamaidan</u> The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of reforestation projects by the Forest department. The Forest department has launched an eco-restoration project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "Special Project Tosamaidan," which aims to undertake extensive reforestation works. The works undertaken during the period from 2018-2024 are annexed as Annexure-R2, Annexure-R3, Annexure-R4, Annexure-R5, Annexure-R6). An area of 207 hectares of degraded forest</p>

		<p>land in which 1.49 lakh saplings planted across various compartments viz (S-09, S-10, S-11, S-15, S-16 & S-17) has been achieved so far under this project. The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. (Video for link reference: https://fb.watch/tXZHEV9TXZ/). These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest ecosystem.</p>
2.	<p>It is also plea of the applicant that forest range Gulmarg within the district Baramulla of UT of J & K has witnessed similar kind of destruction of forest.</p>	<p>The control of Gulmarg bowl vests with the Gulmarg Development Authority and all the activities related to the repair and renovation of hotels and huts are controlled and supervised by Gulmarg Development Authority. The Gulmarg Development Authority (GDA) was constituted by Govt. of Jammu & Kashmir under SRO No. 112 of 1990, SRO No. 61 of 2008 and SRO 65 of 2019 to manage the Gulmarg and adjoining tourist areas. Accordingly, the state land measuring 15454 Kanlas 13 marlas (Khasra No. 1 to 1126) located within Gulmarg bowl was transferred to GDA vide cabinet decision No. 98/7 dated 13-06-2005 vide Govt. order No. 137 TSM of 2005 dated 13-06-2005 for development of tourist infrastructure in accordance with the master plan and the tourism infrastructure existing today stands constructed inside the said state land. No forest land has been transferred to GDA except the forest land to the tune of 0.125 hectares vide Govt. order No. 399-FST of 2018 dated 27-12-2018 which was diverted for construction of solid waste management plan at Gulmarg in Comptt 47b, block Tangmarg in Gulmarg forest Range of Forest Division Tangmarg. There are no evidences of destruction to forest within the Gulmarg range of Tangmarg Forest Division.</p>
3.	<p>It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable car popularly known as Jammu & Kashmir Cable Car which is operating through the dense forests starting from the Gulmarg resort to the</p>	<p>The construction of hotels /huts is managed by the Gulmarg Development Authority and all the activities related to the construction, repair and renovation of hotels and huts are governed under Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA). The Gulmarg resort is renowned for its picturesque scenery, which is largely attributed to its lush trees. The Tourism industry recognizes the importance of preserving these trees, as their destruction</p>

Kongdoori valley and from Kongdoori valley to the Kongdoori mountain.

would significantly detract from the scenic beauty of the location. While trees may occasionally dry up due to excessive biotic interference, the concerned stakeholders generally take measures to protect and maintain the tree cover. The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment Plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non-biodegradable waste.

The Gulmarg Gondola, a two-stage cable car system, has been established in 1998. It is a major attraction of Gulmarg, rising from the cable station at 2,700 meters to Kangdoori at 3,100 meters in the first stage. The second stage connects Kangdoori to the summit of Afarwat peak at 3,979 meters. The cable station is situated in the Gulmarg bowl, and the ropeway traverses compartment 38/Gul before reaching Afarwat peak. Gulmarg, with its average annual tourist footfall of 10 to 15 million, faces significant anthropogenic pressure. The Gulmarg Gondola, while providing scenic views and recreational opportunities, helps alleviate this pressure on the forest ecosystem. By transporting visitors to popular destinations without requiring them to hike through sensitive forest areas, it reduces foot traffic, minimizes soil erosion, and protects fragile plant life in Gulmarg.

The forest department is actively addressing the tourist pressure in Gulmarg by undertaking extensive reforestation efforts. Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land. The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste. Additionally, the department conducts public outreach programmes to promote environmental awareness and maintain the ecological balance in Gulmarg.

Sd/-

Chief Conservator of Forests,
Kashmir-Srinagar

FORMAL HANDING/TAKING OVER CONTRACTS

We, the undersigned have this day, the 15th Nov, 1989
 handed/taken over the formal possession of land measuring
 6405 Kanals comprising forest compartment No. S-19, S-20,
 S-21 and S-22 of S-S Forest Range, Peer-Ranjel Division
 situated at village, Khundlassipora/Arizul/Drang Tansil
 Mirwah District Budgam. The formal possession of above
 land has already been taken over on 6th November 1986 by the
 Army. The details of land are described in Schedule of
 condition appended below. The inventory is listed in Appendix
 'A' and Site Plan is attached as Appendix 'B'.

Authority:- 1) Govt. of India, Ministry of Defence letter
 No. 204/5/AHQ/NO/Ds/6312/D(Lands) dated 27-10-86
 addressed to the Chief of Army Staff, New Delhi
 and copy to DG Ds, New Delhi amongst others.

ii) Govt of Jammu and Kashmir Civil Secretariate Home
 Deptt letter No. CL-65/86 dated 14.3.86 addressed
 to the Divisional Commissioner Kashmir Srinagar
 and copy to all concerned.

SCHEDULE OF CONDITIONS

Sl. No.	Name of the Owner.	Kh./Comptt. No.	Area. K. - K.	Classi- fication of land.	Assets Remarks
1.	DEPTT. of Forest Govt. of J. & K.	S - 19 S - 20 S - 21 S - 22	1000.00 1375.00 2430.00 1600.00	Forest	as given in APPX 'A'
			Total =	6405.00	

<u>HANDLED OVER</u>	<u>TAKEN/HANDLED OVER</u>	<u>TAKEN/HANDLED OVER</u>	<u>TAKEN OVER</u>
D.F.O., Peer Ranjel Div. Srinagar.	D.A.O. Kashmir Circle, Srinagar.	G.S.(P) 6360 C/O 56 AFO R. S. RATHI	21 RAJ BLP
(Z. 1001)	(K. Ansari, SDO)	(AGE B/R)	(Raj. Sohani) Presiding Officer

Dsd's Case File No. JKS/27/AQ

Amended (2) R2

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-Special Project Tosmaidan" for 2018-19 of Pir Panjal Forest Division.

- 1. PCCF's letter No.PCCF/CAMPA/F.No.786/351-367 dated 13-02-2019.
- 2. Conservator of Forests (Kmr) Srinagar Circle's recommendation No: CF/Sgr/Acctt/2019/2120-21 Dated: 14/03/2019

ORDER NO.: 101 /CCF(K) of 2019

DATED: 25-03-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs. 33.57 lacs (Rupees thirty three lacs and fifty seven thousands only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Special Project Tosmaidan" in Compartment No: S-9 Tosmaidan during the year 2018-19 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions:

- All codal formalities and procedures required under rules are fulfilled before execution of work. The funds allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
- The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
- The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the once already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
- Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
- The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
- Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
- The photographs of each work, before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
- Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:

Chief Conservator of Forests, Kashmir

Dated: 25-03-2019

No.: 130/CCF(K)/Plg/2018-19/ 3336-33

Copy to the:

1. Pri. Chief Conservator of Forests, J&K Govt. Jammu for favour of information.
2. Addl. Pr.Chief Conservator of Forest/Project Coordinator (CAMPA) for favour of information.
3. Conservator of Forests, (Kmr.) Srinagar Circle for information and necessary action.
4. DFO Pir Panjal Division for information and necessary action.

772
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Sd/-

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29/3/19

smhqud@jagmail.com

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 151 / CCF(K) of 2019 Dated: 25 - 03- 2019

Range : Doodganga

Compartment No. : S-9

Area to be treated : 50 Hacs

Division : Pir Panjal Forest Division

S.No.	Description	Unit	Area	Rate	Physical	Financial
			Hectts.	(Rs.)		(Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	5	23.17	13000	3.01
2	Pit Planting with Conifer Plants	No's	8	29.34	65726	19.28
3	Plant Production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.97
	(ii) Conifers (Poly Pots)	No's		17.18	60000	10.31
	Sub-Total:-					11.28
	Total:-		13			33.57

Chief Conservator of Forests,
Kashmir

Annexure - R3

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - "Special Project Tosmaidan" for 2019-20 of Pir Panjal Forest Division.

Ref: 1. PCCF's letter No.PCCF/CAMPA/T.No.858/1584-97 Dated: 25/5/2019.
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acett / 2019-20/1140-41 Dated: 14-9-2019.

ORDER NO.: 47/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.33,571 lacs (Rupees thirty three lacs, fifty seven thousand & one hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - "Special Project Tosmaidan" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfilment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All legal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of irrigation works failing which the implementing authority/ officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

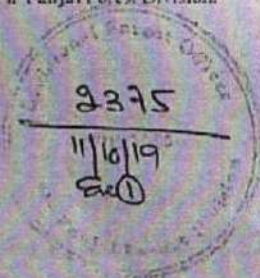
Encl

Sd/-
Chief Conservator of Forests,
Kashmir

No.: 130/CCF(K)/P/g/2019-20/ 1866-69

Dated: 01-10-2019

1. Prl. Chief Conservator of Forests, J&K Govt. Srinagar.
2. Chief Conservator of Forest/Project Coordinator (CAMPA).
3. Conservator of Forests, Kmr. Srinagar Circle.
4. DFO, Pir Panjal Forest Division.



Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 47 / CCF(K) of 2019 Dated: 01 / 10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No.S-15

Area to be treated : 50 Haes

Scheme: CAMPA- NPV (Special Project Tosmaidan)

S.No.	Description	Unit	Area in Hecrts.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	10	23.17	13000	3.012
2	Pit Planting With Conifer Plants	No's	40	29.34	65726	19.284
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.967
	(ii) Conifer (Poly pots)	No's		17.18	60000	10.308
	Sub-Total:-					11.275
	Total:-					33.571

Sd/-

Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

Annexure - K3

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.
Ref: 1. PCCF's letter No.PCCF/CAMPA/E.No.858/1884-97 Dated: 25/8/2019.
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No: CF / Sgr /Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019.

ORDER NO. : 54/CCF(K) of 2019
DATED : 01 -10 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8,815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-17 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All legal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be credited as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme in the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of any work falling which the implementing authority/ officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. The planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

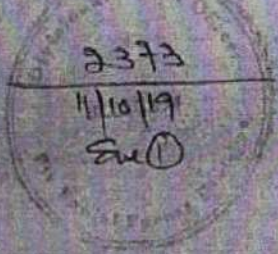
Encl:

- No: 130/CCF(K)/Pg/2019-20/ 1894 - 97
1. Prl. Chief Conservator of Forests, J&K Govt. Srinagar.
 2. Chief Conservator of Forest/Project Coordinator (CAMPA).
 3. Conservator of Forests, Kmr. Srinagar Circle.
 4. DFO, Pir Panjal Forest Division.

Sd/-
Chief Conservator of Forests,
Kashmir

Dated: 01 -10 -2019

[Signature]
Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR



Annexure to Order No: 54 / CCF(K) of 2019 Dated: 01 / 10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No. S-17

Area to be treated : 14 Haacs

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Laacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					<u>8.815</u>

Sd/-

Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

- Ref:
1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019.
 2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr /Acett / 2019-20/1104-05/CAMPA Dated: 9.9.2019.

ORDER NO.: 52/CCF(K) of 2019
DATED: 01-10-2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All costs, formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked approved from the competent concerned engineering authority before execution of such works failing which the implementing authority officer shall equally be held responsible.
8. Fencing & Planning works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / canals etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow-fall and other climatic conditions.

Encl:

Sd/-

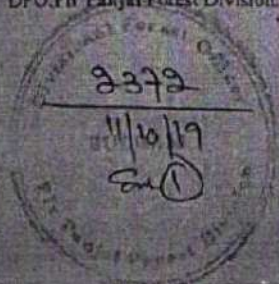
Chief Conservator of Forests,
Kashmir

No.: 130/CCF(K)/Plg/2019-20/ 1886-89

Dated: 01-10-2019

1. Prl. Chief Conservator of Forests, J&K Govt. Srinagar.
2. Chief Conservator of Forest/Project Coordinator (CAMPA).
3. Conservator of Forests, Kmr. Srinagar Circle.
4. DFO, Pir Panjal Forest Division.

Assistant Director (P&S)



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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 52 / GCFIK of 2019 Dated: 01 / 10 - 2019

Division: Fir Panjal

Range: Sukhnag

Compartment No. S-15

Area to be treated: 14 Haes

Scheme: CAMPA-Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hects.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	13.17	6000	1.393
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					<8.815>

Sd/-

Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

Animesh - Ly

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

Ref: 1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019.
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05 CAMPA Dated: 9-9-2019.

ORDER NO. : 53/CCF(K) of 2019
DATED : 01 -10 -2019

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-16 during the year 2019-20 as per the details shown in Annexure to this order.

However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:

1. All modal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked, approved from the competent concerned engineering authority before execution of similar works falling which the implementing authority officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. The planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:

Sd/-

Chief Conservator of Forests,
Kashmir

Dated: 01 -10 -2019

No.: 130/CCF(K)/Plg/2019-20/ 1890 - 93

1. Pfl. Chief Conservator of Forests, J&K Govt. Srinagar.
2. Chief Conservator of Forest Project Coordinator (CAMPA).
3. Conservator of Forests, Kmr. Srinagar Circle.
DFO, Pir Panjal Forest Division.

Assistant Director (P&S)

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 52 / CCF(K) of 2019 Dated: 01 - 10 - 2019

Division : Pir Panjal

Range : Soil

Compartment No. S-16

Area to be treated : 14 Haes

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Heects.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					8.815

Sd/-

Chief Conservator of Forests,
Kashmir

Assistant Director (P&S)

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval & Technical Sanction to the Works Programme of Pirpanjal Forest Division under different schemes for the various Nurseries during the year 2020-21.

- i. PCCF's letter No. PCCF/Estt/G/2016/54/852-59 dated 31-07-2020.
ii. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/Sgr/Acctt/2020/474-75/Nurseries dated 28-09-2020.

ORDER NO.: 181 /CCF(K) of 2020
DATED: 05-10-2020

Administrative Approval and Technical Sanction is accorded to the Works Programme of Pirpanjal Forest Division under the below mentioned schemes for the Year 2020-21 amounting to Rs. 42.93 lacs (Rupees forty two lacs ninety three thousand) only pertaining to various Nurseries of Pirpanjal Forest Division, maintenance of plants in it and raising of new plants. The scheme-wise financial details earmarked for the current financial year is given hereunder. The detailed of works programme containing one leaf is appended herewith.

Name of the Nursery	Name of the Scheme	Outlay (Rs. in Lacs)	Remarks
1. S.A. Kanidajan Nursery	CAPEX Budget	0.76	TS & AA already conveyed vide this office order No. 133/CCCFK of 2020 dated 25-04-2020
2. Yusmarg Nursery			
3. Raitban Nursery	CAMPANPV	19.00	TS/AA already conveyed to the tune of Rs. 12.878 lacs vide this office order Nos. 121, 122, 123, 124 CCFK of 2020 dated 25-05-2020
4. HP Sukhnag Nursery		5.01	
		13.78	
		4.38	
	Total	42.93	

The above sanction is subject to the fulfillment of the following conditions:

- All codal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
- The amount Technically Sanctioned does not exceed the amount Administratively Approved by the Competent Authority.
- The implementing Officer will ensure that no overlapping or duplicity of the area to be treated viz-a-viz the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
- The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
- The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- Fencing & Planting works to be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species to be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- The stock entry shall be made in case of articles to be purchased for which laid down norms are to be followed.
- Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
- Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures etc.
- The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.

[Signature]
Chief Conservator of Forests,
Kashmir

Date: 05-10-2020

No. 130-AA/TS-Nursery/CCF (K)Pg 2020-21/ 1899-1902
Copy to the:
1. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu.
2. Conservator of Forest (KMR), Srinagar Circle, Srinagar.
3. Divisional Forests Officer, Pirpanjal Forest Division, for information and necessary action.

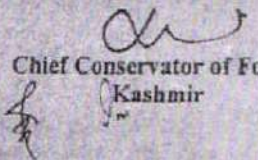
mahpaul@zms

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 121

Dated: 05 - 10 - 2020

Item	Unit	Rate	Qty	Amount
		(Rs.)		(Rs. in Lacs)
Maintenance of Conifer Plants in their 1 st year	Lac No's	2.66	1.38	3.67
Maintenance of Conifer Plants in their 2 nd year	Lac No's	2.66	1.35	3.59
Maintenance of Conifer Plants in their 3 rd year	Lac No's	3.83	2.19	8.39
Raising of Conifer plants against plants supplied	Lac No's	8.03	3.00	24.09
Raising of B.Leaved plants against plants supplied	Lac No's	7.44	0.065	0.48
Sub-Total				40.22
Provision for up gradation /procurement of tools for up gradation of Modern Nursery Sheikh ul Alam Kanidajan				
I. Seed store	As per actual			0.95
II. Sprinkle water system 60 X 80	As per actual			0.90
III. Procurement of seed bins, root trainers and root trainer stands	As per actual			0.25
IV. Procurement of Falcon Manual Lawn Mover and Honda Brush cutter	As per actual			0.30
V. Provision for Sign Boards/Slips	As per actual			0.31
Sub-Total				2.71
Grand Total				42.93


Chief Conservator of Forests,
Kashmir

anhyarig@gmail.com

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval & Technical Sanction for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)" for 2020-21 of Pirpanjal Forest Division.

Reference: i. PCCF's letter No. PCCF/Est/Co/2016/54/852-59 dated 31-07-2020.
ii. Conservator of Forests (KMIC), Srinagar Circle's recommendation No. CF/Ser-Accr/2020-21/275/6/Campa dated 21-08-2020.

ORDER NO.: 171 /CCF(K) of 2020

DATED: 25.8.2020

Administrative Approval & Technical Sanction is hereby accorded to the execution of Afforestation and other works in Pirpanjal Forest Division for an amount of Rs. 14,042 lacs (Rupees fourteen lacs four thousand & two hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-NPV- (Special Project Tashmaldan)" in Compartment No. S-9 Zagon Block, Sukhnag Range during the year 2020-21 as per the details shown in Annexure to this order.

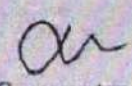
However, the approval is subject to fulfilment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any sort of liability.
2. All essential formalities/ procedures required under rules be fulfilled before execution of the work.
3. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work, incurring the expenditure.
4. The executing agency should ensure that before execution of work(s) on ground, DFO shall get the estimate technically vetted by S.E./ Competent Engineering Authority in respect of civil part.
5. The work should be executed under the close Technical supervision of Engineering wing of Forest Department strictly as per the technically approved items of sanctioned estimate/ DPR before making any expenditure.
6. The rates charged are according to latest approved tariff for various forestry operations and PWD schedule of rates for the items not covered in Forest Tariff.
7. No deviation in the estimate duly vetted by the S.E./ Competent Engineering Authority concerned is made. The payment be released only after verification of quality and quantity of work and furnishing of certificate to that effect by the competent authority.
8. Photographs before, during & after execution of works be submitted to this office in order to make the documentation of performance both photographic & descriptive.
9. That the instant work is included in the list of approved works/ project from the competent authority under the relevant scheme.
10. That the land/ corridor (if any required) for the instant project(s)/ work(s) is free from the all encumbrances.
11. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
12. That the rates shall be paid as per the actual prevailing market rates after completing all the codal formalities.
13. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
14. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
15. That the Accord of Administrative Approval/ Technical Sanction shall not be treated as an authority for release of funds. Besides, may not be construed as final approval for execution of the project(s)/ works(s) unless and until the funds are not made available under the proper object head of expenditure/ scheme.
16. That the work shall be completed as per the approved items of the estimates and specifications. Besides, the Administrative Approval/ Technical Sanction, if any accorded earlier for the instant project(s)/ work(s) should be treated be as cancelled rather the instant Accord of Administrative Approval/ Technical Sanction be treated in supersession to all previous AA's/ TS's for the above project(s)/ work(s).
17. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
18. That the approved design shall be adopted for execution of the instant work/ project and the Executive Engineer/ AEE / A.E. concerned is/ are responsible for strict adoption of the specifications as per estimate(s) technically sanctioned by the competent authority in respect of civil work(s).

- that all codal and procedural formalities as required under rules, instructions and standing guidelines are fulfilled before and during execution of the instant work project. Allotting paying authority is responsible for the reasonable rates as per the approved items of work.
20. That the rates incorporated in the estimate other than allotted one should be properly analyzed by competent authority for the lowest market rates and the concerned Engineer/ paying authority concerned shall be responsible for its reasonability. Besides, the concerned may also ensure that they will strictly adhere to the lowest rates which have been adopted and will go by the same while framing the bills/ releasing the payments to the executing agency and deviations if any shall be the personal responsibility of the implementing agency.
 21. The Accord of Administrative Approval/ Technical Sanction shall not however, be treated as an authority to:
 - i. Spend money not provided for in the budget
 - ii. Create no posts of any provided for in the administrative approval.
 22. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
 23. The implementing Officer will ensure that the DRSM works will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
 24. The Dribbling of HC Nuts is to be carried out in the sites suitable for the purpose. The Choice of planting species will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
 25. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.
 26. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
 27. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/ officers.
 28. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
 29. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures/ tanks etc.
 30. The rising cost of conifer plant is Rs. 17.18 per plant will have to be spread for the below four operations:
 - a. Raising of new polybags in lieu of plants taken out from nursery: Rs. 8.03 per polybag plant.
 - b. Maintenance of Conifer Plants in their 1st year: Rs. 2.66 per plant.
 - c. Maintenance of Conifer Plants in their 2nd year: Rs. 2.66 per plant.
 - d. Maintenance of Conifer Plants in their 3rd year: Rs. 3.83 (subject to their retention for the year).

The expenditure should be backed strictly as per this breakup. This will apply to various schemes/ sectors for which TS/ A4 has been accorded.

Encl:


 Chief Conservator of Forests,
 Kashmir

No.: 130/ CCF(K)/ P/ig/ 2020-21/ 1380.83

Dated: 25-08-2020

Copy to the:

1. Pr. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu for information.
2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 121 /CCF(K) of 2020 Dated: 25 - 8 - 2020

Division : Pirpanjal

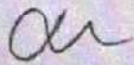
Range : Sukhnag

Compartment No.S-9 Zagoo Block

Area to be treated : 35 Hacs

Scheme: CAMPA- NPV (Spl.Project Toshmaidan)

S.No.	Description	Unit	Area in Heccts.	Rate (in Rupees)	Physical	Financial (Rs in Laacs)
1	Assisted Natural Regeneration					2.347
	(i) Planting of Conifer Plants	No's	20	29.34	8000	2.347
	Sub-Total:-					
2	Pit Planting with Broad Leaved Plants		3	23.17	5000	1.159
3	Pit Planting With Conifer Plants	No's	10	29.34	17750	5.208
4	Pit Planting With Medicinal Plants	No's	2	15.95	2000	0.319
5	Plant production					0.372
	(i) Naked Root (Broad Leaved)	No's		7.44	5000	4.424
	(ii) Conifer (Poly pots)	No's		17.18	25750	0.214
	(iii) Medicinal	No's		10.69	2000	5.010
	Sub-Total:-					14.042
	Total:-					


Chief Conservator of Forests,

Kashmir



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Amayur

- Subject:** Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan - NPV" for 2021-22 of Pirpanjal Forest Division.
- Reference:**
- Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
 - Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR(2019)-1468 dated 08-01-2021.
 - PCCF's communication No. PCCF/CAMPA/2021/F.No.1130/61-76 dated 09-04-2021.
 - Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Accts/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 51 /CCF(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9 Sukhring Range of Pirpanjal Forest Division for an amount of Rs. 26.26 lacs (Rupees twenty six lacs twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount
		Rs. lacs
Compartment No. S-9 Sukhring (Scheme: CAMPA- Special Project Tosmaidan NPV)	1. Fencing - 17 Hect. Chain Link Fencing - 500 Rfts, Angle Iron Fencing - 8,100 Rfts	26.26
	2. Assisted Natural Regeneration	
	(i) Planting of Conifer Plants - (3,600 Plants)	
	3 (a) Pit Planting with Broad leaved Plants (3,300 Plants) - (b) Pit Planting with Conifer Plants (6,500 Plants) - (c) Pit Planting with Medicinal Plants (1,850 Plants)	
	4. Sowing & Dribbling (a) Seed Balls - (1,650 Nos).	

This approval is subject to fulfilment of the following conditions which should be adhered to in letter and spirit:

- The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
- That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
- All codal formalities/ procedures required under rules be fulfilled before execution of the work.
- That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
- That the land/ corridor (if any required) for the instant project(s)/ work(s) is free from all encumbrances.
- That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
- That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
- That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
- The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

Amayur

Page 01 of 02

- Page No. 10 of 12
10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
 11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/officers.
 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
 14. Photographs before, during & after execution of works be submitted to this office.

APCCF/Chief Conservator of Forests,
Kashmir

No.: 130/CCF(K)/Plg/2021-22 656-59

Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMf), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



(3)

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaldan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference: i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under enforcement No. A/PS/PC/2019 dated 09-01-2020.
ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under enforcement No. A/GFR (2019)-148 dated 08-01-2021.
iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1190/61-76 dated 09-04-2021.
iv). Conservator of Forests (ICMR), Srinagar Circle's recommendation No. CF/ Sp/ Accts/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 52/CCF(K) of 2021
DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9, Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaldan NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Compartment No. S-9, Sukhnag (Scheme CAMPA-Special Project Tosamaldan NPV)	1. Fencing using Acacia Iron posts (13 Hacs, 5700 Rfts)	18.65
	2. Assisted Natural Regeneration	
	(i) Planting of Coriander Plants - (2,800 Plants)	
	3. (a) Pit Planting with Broad leaved Plants (1,650 Plants) (b) Pit Planting with Conifer Plants (6,600 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

- The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
- That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
- All codal formalities/ procedures required under rules be fulfilled before execution of the work.
- That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
- That the land/ corridor (if any required) for the instant project(s)/ work(s) is free from all encumbrances.
- That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practices, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
- That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
- That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
- The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved scheme and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all violation if any shall be the personal responsibility of the implementing authority/officers.
12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
14. Photographs before, during & after execution of works be submitted to this office.

APCCF/Chief Conservator of Forests,
Kashmir

No. 1307 CCF(K)/PII/2021-22/660 -- 63

Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for Envoir of information.
2. Adf. Pr. Chief Conservator of Forest/CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/Plg./19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
 - iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
 - iii) DFO Pir Panjal Forest Division letter No DFO/PP/Acctt/51-52 dated 19-04-2021.

ORDER NO: 79 / CF (Sgr) of 2021.

D A T E D : 07 - 06 - 2021.

Technical Sanction is accorded, hereby, for treatment of 17 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting and other measures under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

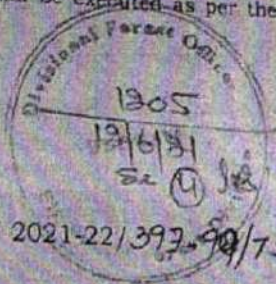
Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	(i) Providing & fixing of Chainlink fencing -500 Rft.	26.26
	(ii) Providing & fixing of 6 strand BABW fencing with Angle Iron post in cement concrete blocks-6100 Rft (17 Ha).	
	2. Assisted Natural Regeneration:	
	(i) Planting of Conifer Plants- (3600 No.).	
	3. (i). Pit Planting with Broad leaved Plants-3300 No. (ii). Pit Planting with Conifer plants -6600 No. (ii). Pit Planting with Medicinal plants-1650 No.	
4. Sowing & Dibbling:		
(i) Seed Balls-1650 No.		

Continued overleaf

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The work(s) shall be executed to the approved extent/ amount committed or released only in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per PWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC Nuts) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BABW duly stretched/ tensioned and fixed.
12. Pit Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff/ estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

Encl: 04/none



[Signature]
Conservator of Forests,
Srinagar Circle.

No. CF/SGR/ 2021-22/393-99/TS

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 51/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.

(3)

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GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Subject: Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference:

- i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/ PS/PC/2019-dated 09-01-2020.
- ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/ GER (2019)-I 468 dated 08-01-2021.
- iii). PCCF's communication No. PCCE/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
- iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Accets/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO.: 52/CCF(K) of 2021

DATED: 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9, Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount
		Rs. lacs
Compartment No. S-9, Sukhnag (Scheme: CAMPA - Special Project Tosamaidan NPV)	1. Fencing using Angle Iron posts (13 Hacs, 5700 Rfts)	18.65
	2. Assisted Natural Regeneration:	
	(i) Planting of Conifer Plants - (2,600 Plants)	
	3 (a) Pit Planting with Broad leaved Plants (1,650 Plants). (b) Pit Planting with Conifer Plants (6,600 Plants). (c) Pit Planting with Medicinal Plants (1,650 Plants).	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s)/work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

- The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereon and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all. Violation if any shall be the personal responsibility of the implementing authority officers.
 12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
 14. Photographs before, during & after execution of works be submitted to this office.

APCCF/ Chief Conservator of Forests,
Kashmir

No.: 130/CCF(K)/Plg/2021-22/660-63
Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (Hoff), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forest/CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



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03
09
08

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

Reference:

- i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
- ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR (2019)-1468 dated 08-01-2021.
- iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
- iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Accts/ 2021-22/ 322-23 dated 31-05-2021.

ORDER NO. : 51 /CCF(K) of 2021
DATED : 05 -06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9 Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 26.26 lacs (Rupees twenty six lacs twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Compartment No. S-9 Sukhnag (Scheme: CAMPA- Special Project Tosmaidan NPV)	1. Fencing - 17 Hacs Chain Link Fencing - 500 Rfts. Angle Iron Fencing - 6, 100 Rfts	25.26
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants - (3,600 Plants)	
	3. (a) Pit Planting with Broad leaved Plants (3,300 Plants) (b) Pit Planting with Conifer Plants (6,600 Plants) (c) Pit Planting with Medicinal Plants (1,650 Plants)	
	4. Sowing & Dibbling (a) Seed Balls - (1,650 Nos)	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s)/work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.

- 11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/ officers.
- 12. Instructions of the Government issued from time to time regarding expenditure on public money including etending should be followed strictly while making expenditure.
- 13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
- 14. Photographs before, during & after execution of works be submitted to this office.

APCCF/Chief Conservator of Forests,
Kashmir

No. 130/CCF(K)/Plg/2021-22/656-59
Dated: 05-06-2021.

Copy to the:

- 1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
- 2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA Jammu for information.
- 3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
- 4. DFO, Pirpanjal Forest Division for information and necessary action.





JAMMU AND KASHMIR GOVERNMENT
OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.

Subject: Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/Plg./19-80 dated 01-04-2021.
 - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/CAMPA/2021-22/1199/F, No 1180/61-76 dated 09-04-2021.
 - iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
 - iii) DFO Pir Panjal Forest Division letter No DFO/PP/Acctt/51-52 dated 19-04-2021.

ORDER NO: 80 / CF (Sgr) of 2021.

D A T E D : 07-06-2021.

Technical Sanction is accorded, hereby, for treatment of 13 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

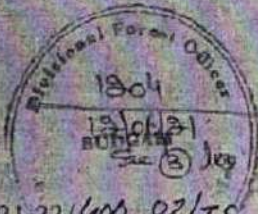
Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range Special Project Tosmaidan-NPV	1. Providing & fixing of 6 strand BABW fencing with Angle iron post in cement concrete blocks-5700 Rft (13 Ha).	18.65
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants- (2800 No.).	
	3. (i). Pit Planting with Broad leaved Plants-1650 No. (ii). Pit Planting with Conifer plants -6600 No. (ii). Pit Planting with Medicinal plants-1650 No.	

Continued overleaf

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The work(s) shall be executed to the approved extent/ amount committed or released only, in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per PWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC Nuts) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard EABW duly stretched/ tensioned and fixed.
12. Pit Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff/ estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

Encl: 03 leaves



Conservator of Forests,
Srinagar Circle.

No. CF/SGR/ 2021-22/400-02/TS

Dated: 07-06-2021

Copy to the:

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 52/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.

Annexure-C₁

OFFICE OF THE DIVISIONAL FOREST OFFICER SPECIAL FOREST DIVISION TANGMARG
 Details of Established CAMPA Closures from 2011-12 to 2023-24

Comptt./ Location	Year of establishment	Area (Ha)	Fencing (Rft)		Planting (No's)			Total
			Chainlink	Angle Iron	Conifer	Broad Leaved	Medicinal	
66-B/Gul	2011-12	20	-	6500	4000	0	0	4000
45/Gul		25	-	8500	8000	0	0	8000
47/Gul	2012-13	8	-	5500	8250	0	4000	12250
48/Gul		10	-	5600	11550	0	5000	16550
49/Gul		13	-	9500	20000	0	8000	28000
49-A/Gul	2013-14	25	-	7500	16500	16500	8250	41250
S-32		25	-	7500	16500	16500	8250	41250
64-D/Gul	2014-15	25	-	7500	16500	16500	8250	41250
S-26		25	-	7500	16500	16500	0	49500
48/Gul	2015-16	35	-	10500	33000	16500	0	41250
S-28		30	-	9000	24750	16500	0	54800
43-A/Gul	2016-17	34	-	10200	33000	13550	8250	51888
65-B/Gul		29	-	8700	31350	12288	8250	5644
47-C/Gul	2017-18	14	5200	7860	5644	0	0	1640
47-B/Gul		4	1400	3440	1640	0	0	34423
48/Gul		26	3851	7270	23698	10725	0	10216
49-AB		26	3903	6829	10216	0	0	16830
40/Gul		10	1141	1919	16830	0	0	65295
29-B/Gul	2018-19	40	-	12000	33000	32295	0	68364
S-31		41	-	12498	35739	32625	0	29700
63-D/Gul	2019-20	18	-	5400	21450	8250	0	31350
S-25		19	-	5700	23100	8250	0	41250
61/Gul	2020-21	25	-	7500	28050	9900	3300	33000
S-25		70	-	6000	23100	8250	1650	41250
66-A/Gul		75	-	7500	28050	9900	3300	810200
Sub-Total		572	15495	187916	490417	245033	74750	34800
63-B/Gul	2021-22	25	0	7500	29000	5800	0	8000
63-B/Gul		70	0	6000	8000	0	0	12800
62/Gul		20	0	6000	1000	2000	800	28275
S-30		20	0	6000	21750	6525	0	83875
sub total		85	0	25500	59750	14325	800	6000
64-a/Gul	2022-23	20.2	0	5658	6000	0	0	3000
64-b/Gul		16.7	0	5017	3000	0	0	2580
47-C/Gul (CA)		0.3	0	4600	2580	0	0	15000
S-32		20.2	0	6392	11000	4000	0	15000
S-29		20.3	0	6001	11000	4000	0	3000
S-33		20.2	0	6751	1000	2000	0	44580
sub total		97.9	0	34419	34580	10000	0	4800
62-B/III		14	0	4450	4800	0	0	12000
47-a/GUL		15.5	0	5102	10000	2000	0	12000

along with annexure
 Hon'ble NGT in the above case
 mention at your end please.

Director of Forests
 Shimoga

	2023-24							
65-C/GUL		17	0	4504	6000	0	0	6000
45(CA)		0.32	0	881	500	0	0	500
62-b/Gul-i		13.4	0	4440	10000	2000	0	12000
Sub total		60.22		19777	31300	4000	0	35300



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842



Member Secretary
 JK, Pollution Control Committee
 Jammu

No:- PCC/RDK/PS/2024/ 568-569

Dated:- 4-11-2024

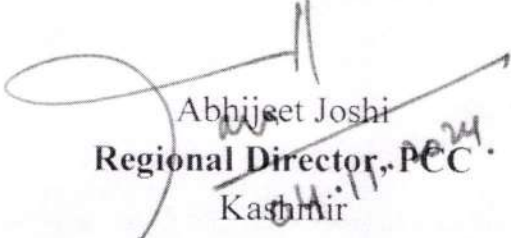
Subject:- Directions of Hon'ble NGT order dated 30-07-2024 in the matter of OA No. 913/2024, titled Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu and Kashmir.

Reference:- JKPCC/Sc/OA-913-2024/1288 dated 31-10-2024.

Sir,

With regard to the subject and reference cited above, kindly find enclosed herewith the Report of the committee constituted in compliance to Hon'ble NGT Order dated 30-07-2024 in the aforesaid OA, for further course of action.

Yours faithfully


 Abhijeet Joshi
 Regional Director, PCC
 Kashmir

Encl:- (report of the committee)

Copy to the :-

1. PA to Chairman JKPCC for information of Worthy Chairman.



J & K Pollution Control Committee
Shiekh-ul-Alam Complex Rajbagh Kashmir

Report of Committee constituted in compliance to Hon'ble NGT Order Dated 30/07/2024 in OA 913/2024 Titled "Advocate Ashiq Margay vs Union Territory of Jammu AND Kashmir & Ors"

Background

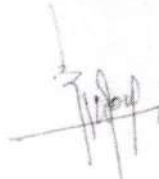

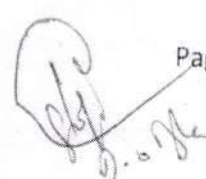
In this original application the applicant has made allegation in respect of large scale felling of trees in Tosamaidan area of District Budgam. It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable-car popularly known as Jammu & Kashmir cable car which is operating through the dense forests starting from the Gulmarg resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori mountain

Taking Cognizance of the application, the Hon'ble NGT has impleaded various stake holders including J&K Pollution Control Committee.

In Order to to ascertain the factual position on ground, on the direction of Regional Director PCC, Kashmir undersigned officers of pollution control committee visited the spot on 1/11/2024 and following observations were made:-

Tousamadan

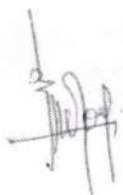
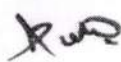
Tosa Maidan (or Toshamaidan) is a tourist destination and a hill station in the Khag area of the Budgam district in the Kashmir Valley of the Indian union territory of Jammu and Kashmir. Bounded by dense forests, the Tosa Maidan meadow is situated about 25 km (16 miles) from Khag at the foot of the Pir Panjal range. After crossing the upper mountain reaches of Habber, Drang, Sitaharan, Zakhora and other small villages, one reaches the pasture of Tosa Maidan. Tosa Maidan is the largest pasture in its surrounding areas, 3 miles in length and 1.5 miles in width. In 1964, the Tosa Maidan meadow was leased to the Indian Army on a 50-year lease for use as an artillery firing range. Before the lease came up for renewal on 18 April 2014, the local residents protested against an extension of the lease. After years of local advocacy and discussions between the government and residents, the lease was not renewed in 2014. The army subsequently vacated Tosa

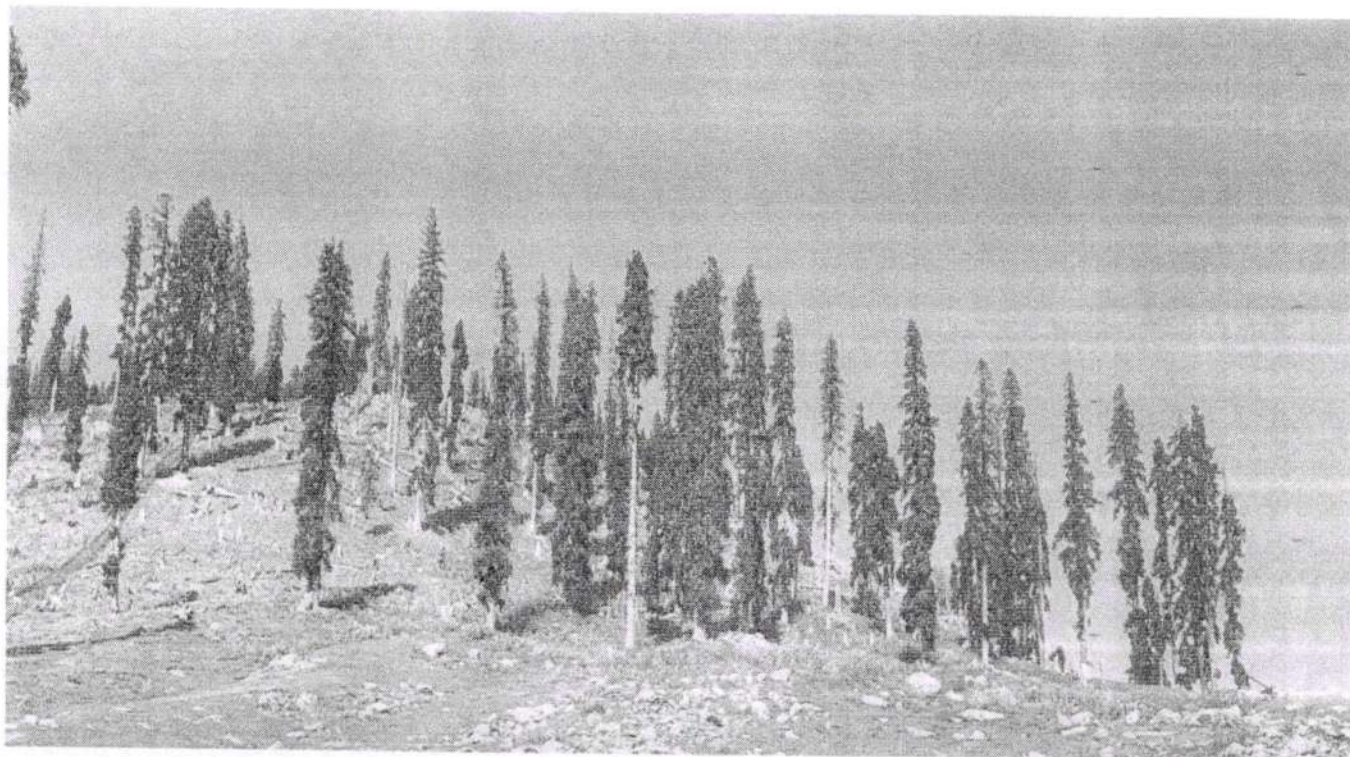
maidan in 2014, and efforts have since been made to clear unexploded shells and promote the area for tourism. The meadow is now being developed as an eco-tourism destination, with a focus on preserving its natural beauty and providing livelihood opportunities for local communities. Consequently, the lease was terminated, and the Tosa Maidan meadow has been open to visitors since 30 May 2016.

Although this area was known for its dense forests and rich biodiversity, deforestation has primarily resulted from the following causes:-

- **Military Activities:** For several decades, Tosamaidan served as a firing range for the Indian Army. This activity contributed to environmental degradation, as regular shelling and troop movement impacted vegetation and led to deforestation in certain areas.
- **Timber Smuggling and Illegal Logging:** Timber smuggling and illegal logging have been longstanding issues in Kashmir including in Tosamaidan. The high demand for timber and weak enforcement in remote areas have allowed for illegal logging, which has led to substantial forest loss over time.
- **Local Fuel wood Collection:** Due to the lack of alternative energy sources, local communities often rely on forest wood for cooking and heating. This continuous extraction has contributed to the gradual depletion of the forest cover.
- **Grazing and Agriculture:** Local grazing practices, as well as encroachment for small-scale agriculture, have also contributed to forest degradation. Livestock grazing can damage young saplings and prevent natural forest regeneration, adding to the loss of vegetation.
- **Infrastructure Development:** In recent years, as Tosamaidan is being promoted as a tourist destination, new infrastructure, such as roads and facilities, has led to limited deforestation to make space for these developments.
- **As the Tousamaidan is newly emerging tourist destination and the influx of tourist footfall is very low so waste generation in the form of solid and liquid waste has negligible impact on overall environment of the area.**

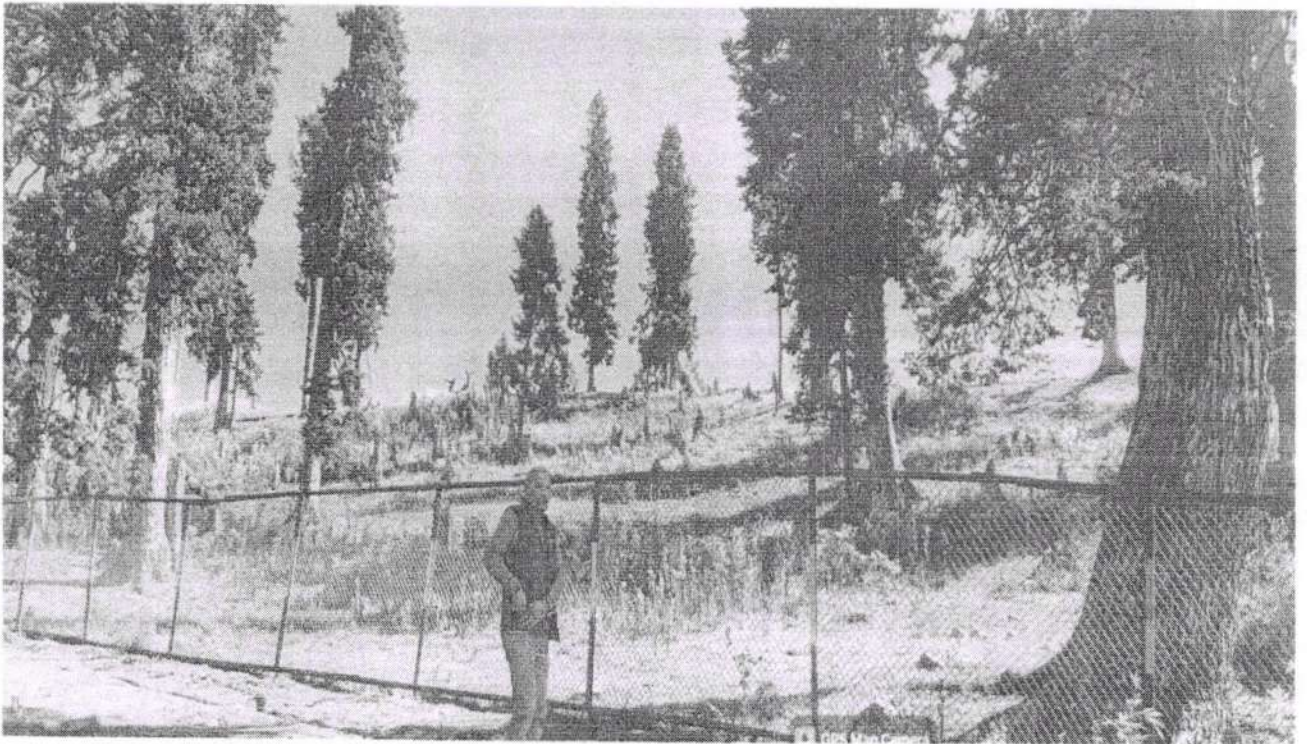
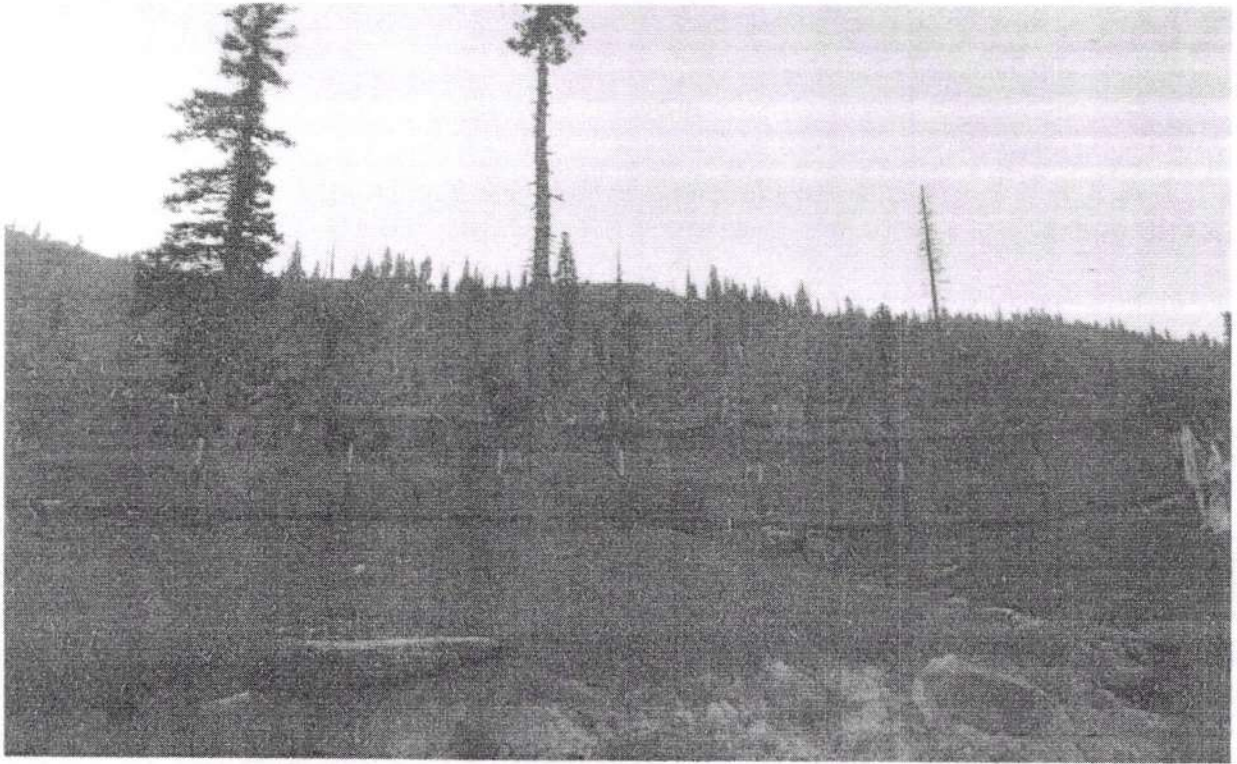




In the entire process the interference of the locals involved in smuggling of timber, thousands of forest trees have been cut down, the stumps of the cut down trees in the forest reveal the history of massacre which is self explanatory (photographs enclosed).



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Page 499

GULMARG

Gulmarg, the meadow of flowers nestled in the Pir Panjal range, has emerged as a major round the year tourist destination in the Himalayan Valley of Kashmir. Located at an altitude of 8000 plus feet above sea level, it is encased by snow-peaked alps, verdant green pastures, colourful meadows, deep valleys, and pine-covered slopes. Looking at the sustainability aspect of the resort, the best way is to focus on good road connectivity, cleanliness, and sanitation necessitated by the huge tourist inflow which undoubtedly has always been much beyond the carrying capacity of the destination and proper solid waste disposal. The destination is already under huge stress due to excessive footfalls, construction activities, and the loss of biodiversity and forest cover.

During the current inspection following observations were made which may be the cause of drying of trees in the area:-

- The Gulmarg Development Authority had earlier set up a solid waste management facility near Gulmarg Baba Reshi Road. This facility had Electro Magnetic Disintegrator along with Auto Insta- Composter and Segregator. At present this whole solid waste management system is completely defunct. During site visit by Committee Members, it was observed that solid waste (primarily unsegregated) was scattered in and around the facility. Further, huge quantity of Solid Waste was found openly dumped around the facility and piles of untreated solid waste were also found stacked inside the facility. No proper disposal arrangements were found in place for the compost generated as the same was found dumped around the facility. The waste mainly consisted of food scraps, water bottles, packaging materials, and disposable items frequently used by tourists. The facility lacks proper fencing and solid waste storage area allowing wild bears to easily access the discarded food items. This mismanagement of solid waste not only endangers the lives of these majestic creatures but also the flora of the area, Near the dumping site most of the trees were found dried which may be due to generation of leachate from dumping site.

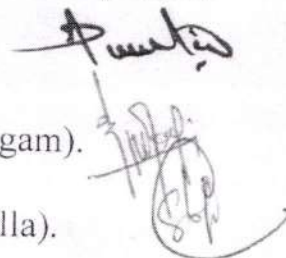
- Due to excessive tourist footfall in the area many hotel establishments have been constructed within the resort which may also have exerted pressure on ecosystem of the area resulting in the drying of trees within the construction area .
- The construction of security related projects/army establishments is also reason of decline in forest cover in these areas.
- During the inspection it was observed that the drying of trees was not only taking place in the tourist influence area but the drying of trees was also observed within the dense forest area.

Conclusion:-

On the basis of the field observations a variety of probable impacts to the natural vegetation could be observed which result from tourism activity at Gulmarg . However the exact cause of drying and decline in forest cover needs extensive investigation from various stakeholders like, SKUAST, Forest department and soil conservation department.

The report is submitted for further necessary action at your end please.

1. Shabir Ahmad (Scientist J&K PCC Srinagar).
2. Mohd Ashraf Khanday (District Officer PCC Budgam).
3. Tariq Ahmad Sofi (District Officer PCC Baramulla).

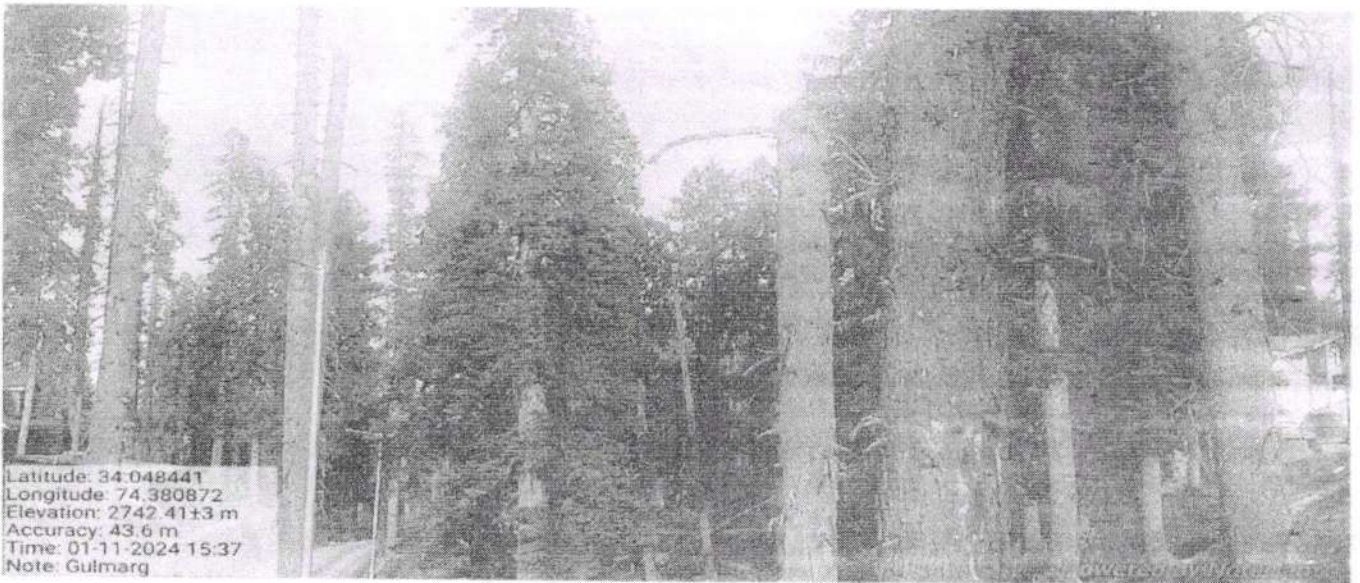




Picture: Dumping site of Gulmarg Development Authority.

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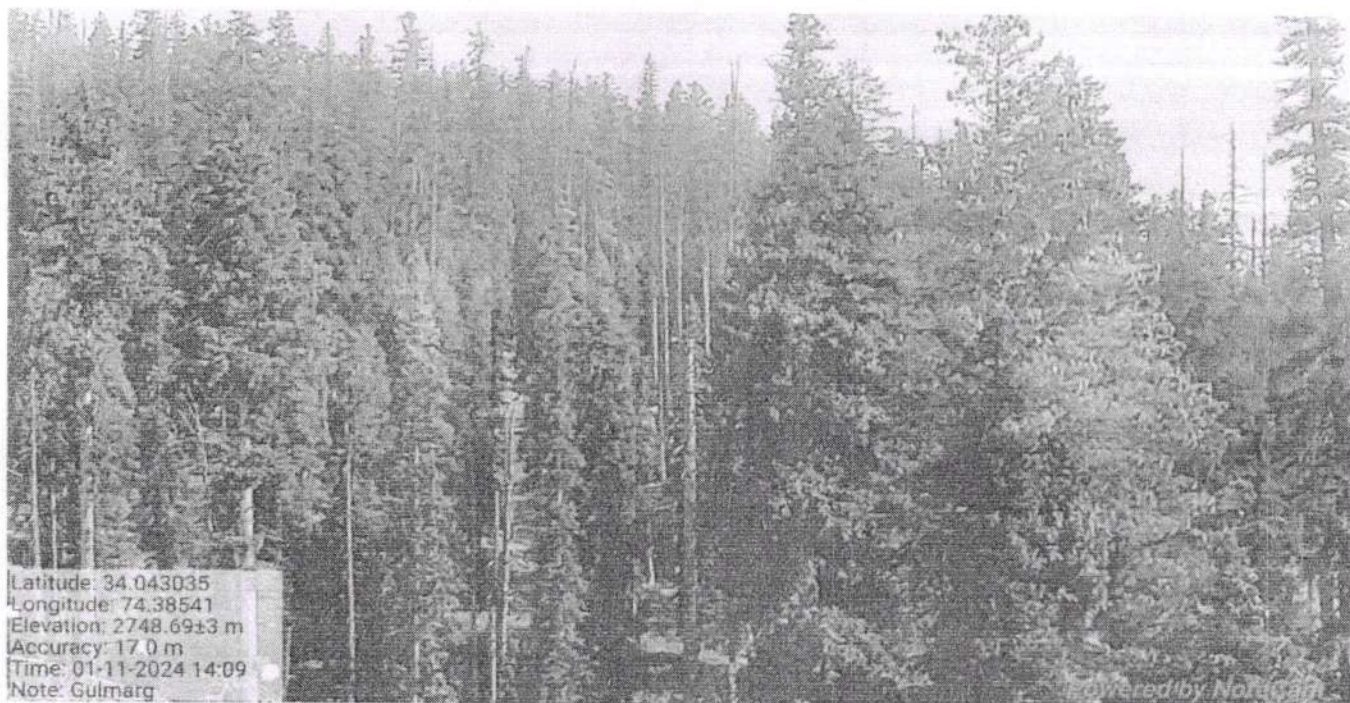
A handwritten signature or mark that appears to be a stylized name or initials.



Picture: Near the Establishments.

Handwritten signature or mark.

Handwritten signature or mark.



Picture: Within Forest area.

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Government of Jammu & Kashmir

District Office Pollution Control Committee, Budgam.

Regional Director
Pollution Control Committee
Kashmir.

No:-JKPCC/DO/BUD/2024/290

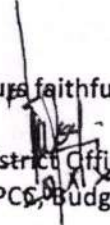
Dated 30-10-2024

Subject:- Directions of Hon'ble NGT order dated 30.07.2024 in the matter of OA No. 913/2024, titled "Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu & Kashmir & Ors.

Sir,

Apropos to the subject cited above, kindly find enclosed herewith the report submitted by U/s, submitted for further necessary action please.

Yours faithfully,


District Officer
JKPCC, Budgam.

SC (AN)

OB (hand)

30.10.24

Inspection report of Tosa Maidan held on 25/10/2024

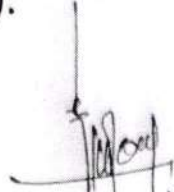
Tosa Maidan (or **Toshamaidan**) is a tourist destination and a hill station in the Khag area of the Budgam district in the Kashmir Valley of the Indian union territory of Jammu and Kashmir. Bounded by dense forests, the Tosa Maidan meadow is situated about 25 km (16 miles) from Khag at the foot of the Pir Panjal range. After crossing the upper mountain reaches of Habber, Drang, Sitaharan, Zakhora and other small villages, one reaches the pasture of Tosa Maidan. Tosa Maidan is the largest pasture in its surrounding areas, 3 miles in length and 1.5 miles in width.

In 1964, the Tosa Maidan meadow was leased to the Indian Army on a 50-year lease for use as an artillery firing range. Before the lease came up for renewal on 18 April 2014, the local residents protested against an extension of the lease. After years of local advocacy and discussions between the government and residents, the lease was not renewed in 2014. The army subsequently vacated Tosamaidan in 2014, and efforts have since been made to clear unexploded shells and promote the area for tourism. The meadow is now being developed as an eco-tourism destination, with a focus on preserving its natural beauty and providing livelihood opportunities for local communities. Consequently, the lease was terminated, and the Tosa Maidan meadow has been open to visitors since 30 May 2016.

Although this area was known for its dense forests and rich biodiversity, deforestation has primarily resulted from the following causes:

1. **Military Activities:** For several decades, Tosamaidan served as a firing range for the Indian Army. This activity contributed to environmental degradation, as regular shelling and troop movement impacted vegetation and led to deforestation in certain areas.
2. **Timber Smuggling and Illegal Logging:** Timber smuggling and illegal logging have been longstanding issues in Kashmir's forests, including in Tosamaidan. The high demand for timber and weak enforcement in remote areas have allowed for illegal logging, which has led to substantial forest loss over time.
3. **Local Fuel wood Collection:** Due to the lack of alternative energy sources, local communities often rely on forest wood for cooking and heating. This continuous extraction has contributed to the gradual depletion of the forest cover.
4. **Grazing and Agriculture:** Local grazing practices, as well as encroachment for small-scale agriculture, have also contributed to forest degradation. Livestock grazing can damage young saplings and prevent natural forest regeneration, adding to the loss of vegetation.
5. **Infrastructure Development:** In recent years, as Tosamaidan is being promoted as a tourist destination, new infrastructure, such as roads and facilities, has led to limited deforestation to make space for these developments.

In the entire process the interference of the locals involved in smuggling of timber, thousands of forest trees have been cut down, the stumps of the cut down trees in the forest reveal the history of massacre which is self explanatory (photographs enclosed).


20/12/2024
D.O.P.C.C.
Bijapur



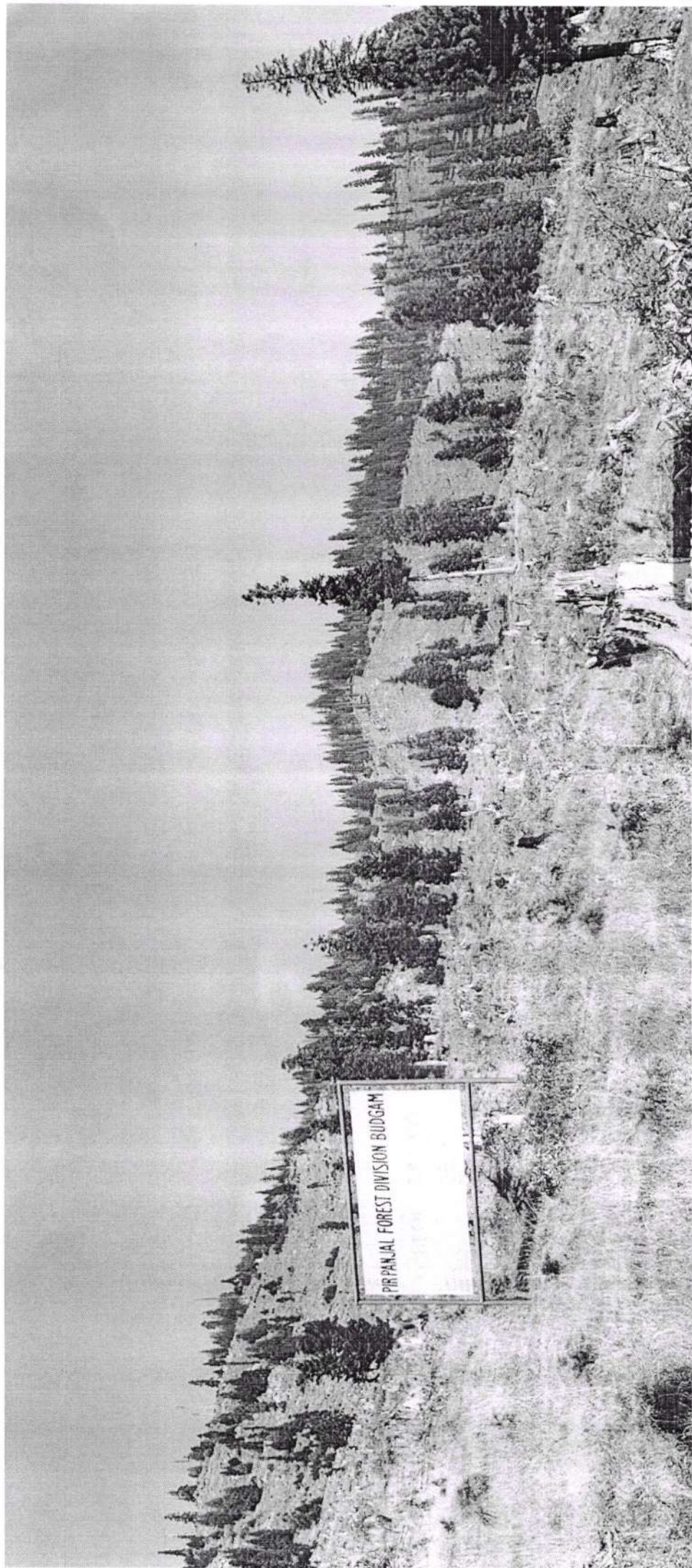
J&K FOREST DEPARTMENT

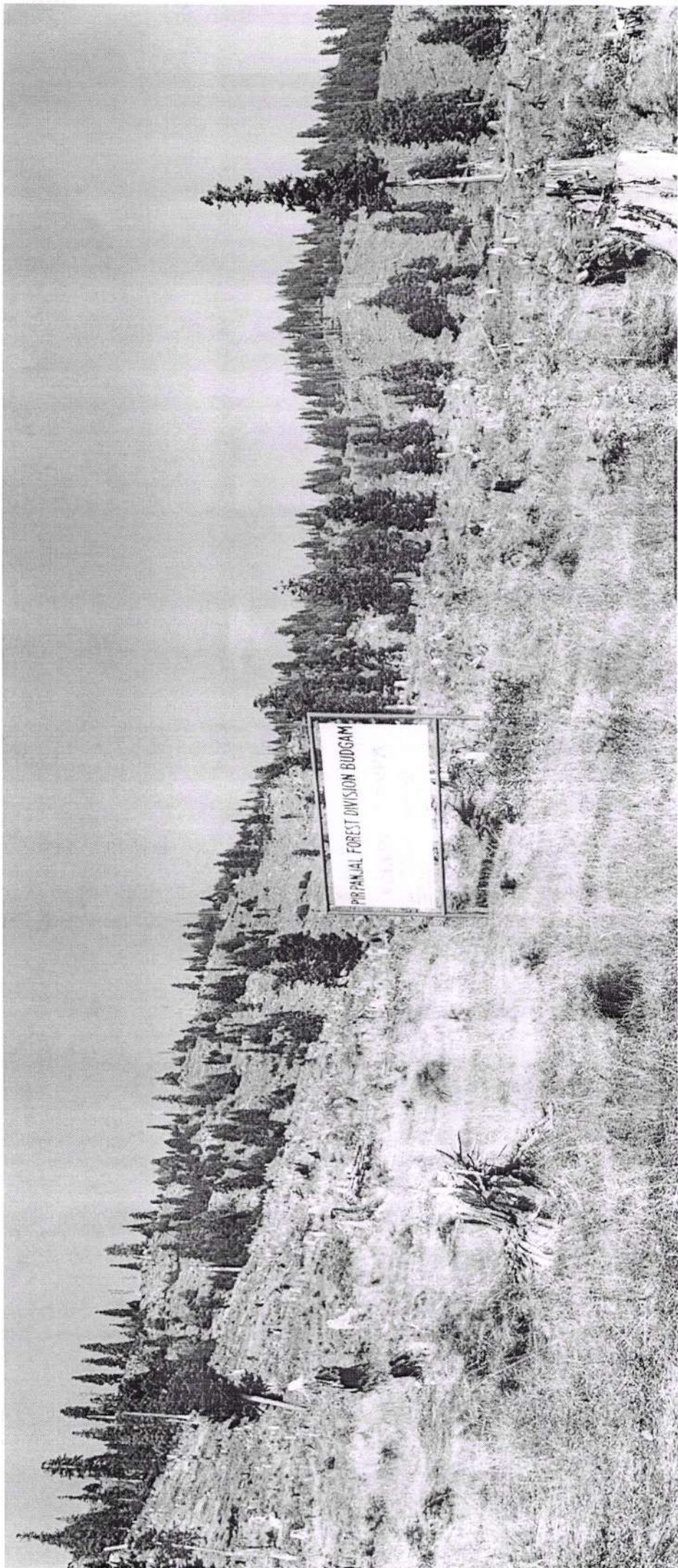
ATTENTION

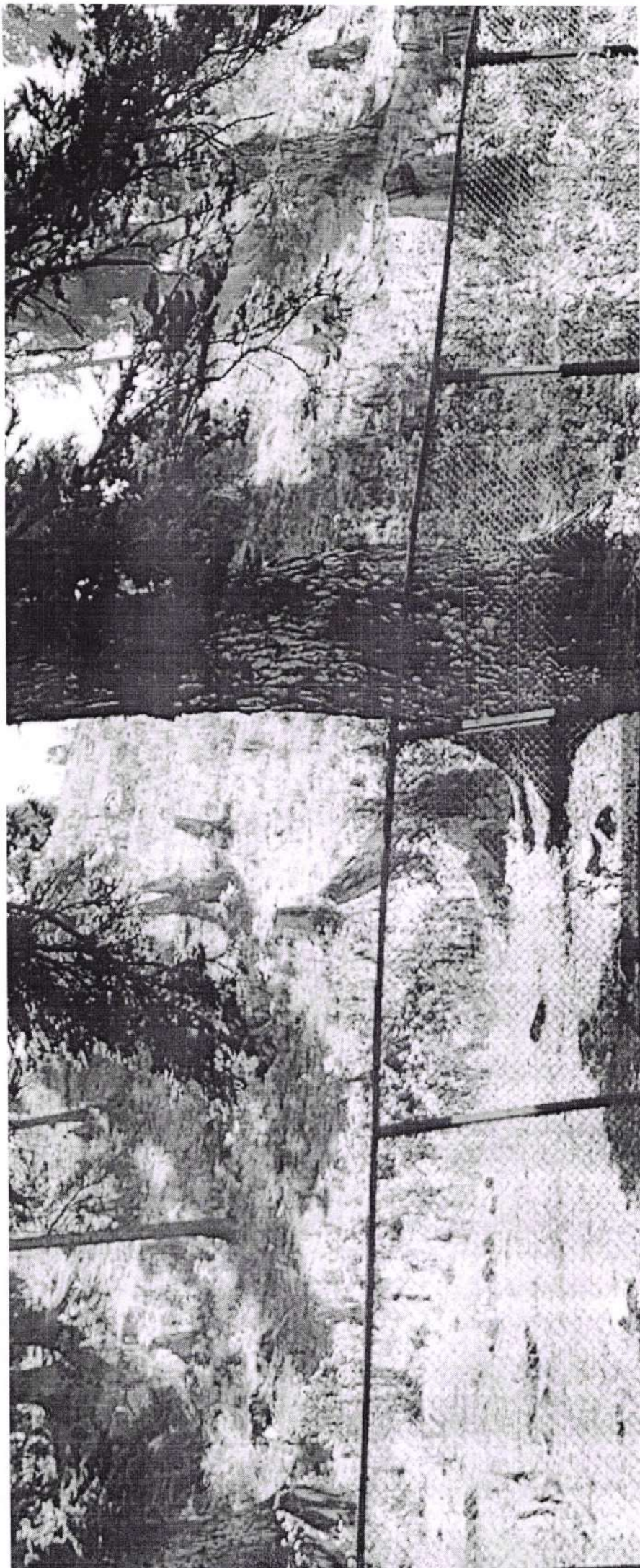
ENTRY IN GREEN PASTURES IS PROHIBITED ALONG WITH VEHICLES RANGE SUKHNA

Note: Strict Action Should Be Taken Against Violators As Per Law

PIR PANJAL FOREST DIVISION BUDGAM

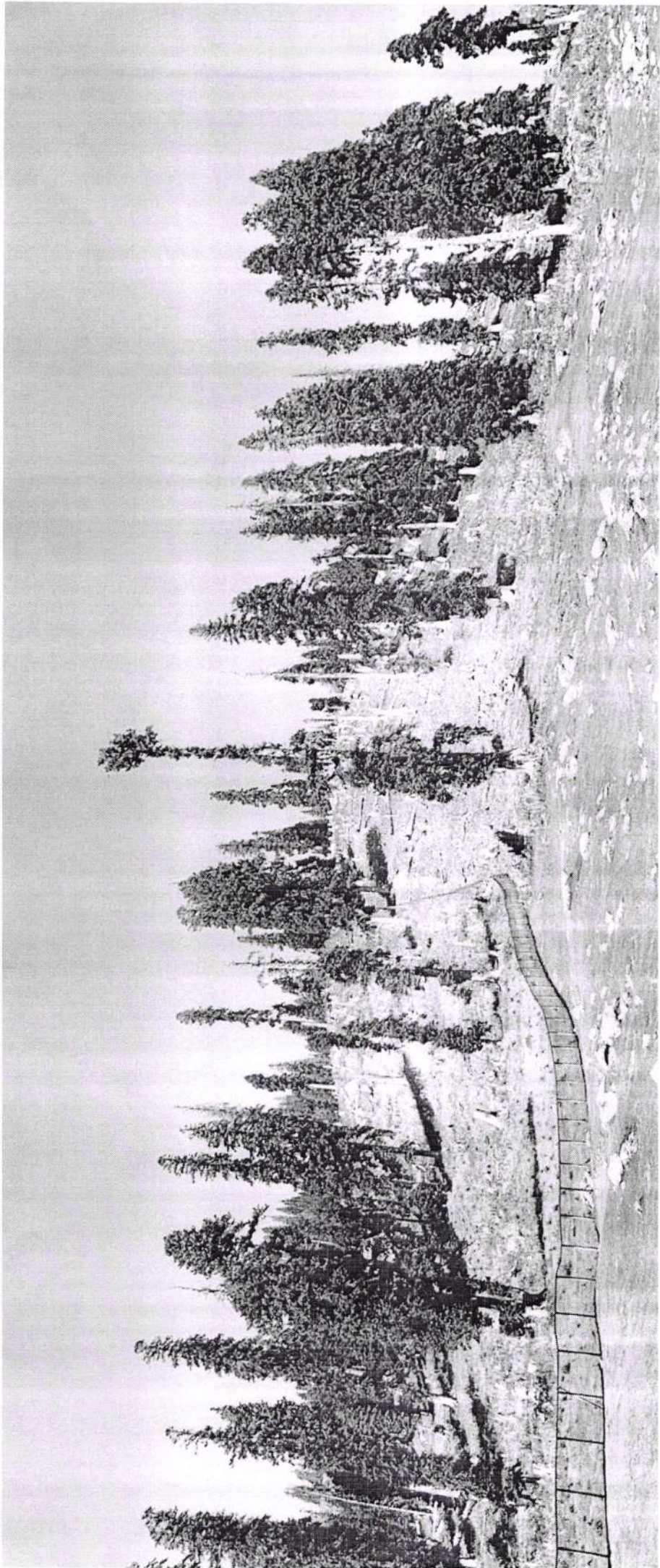


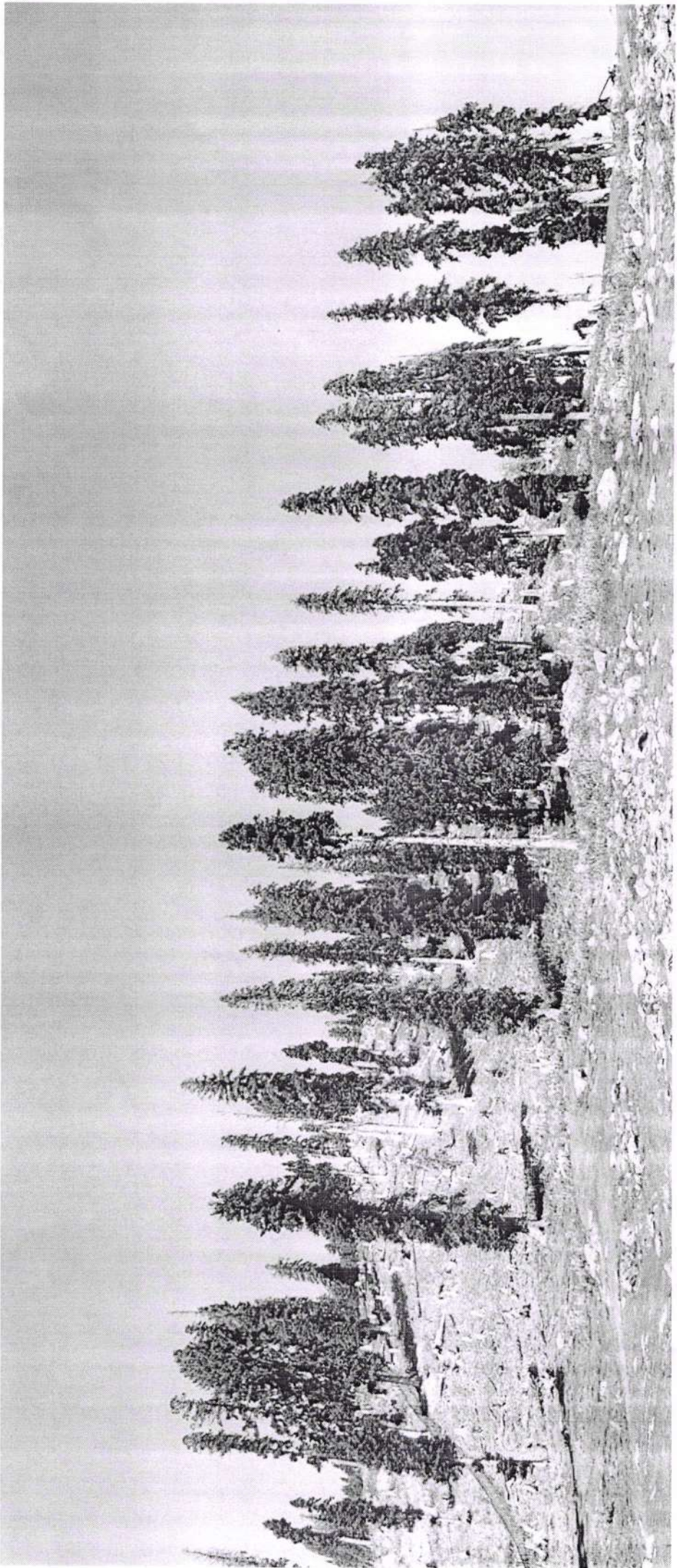












**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Annexure - 6

The Regional Director,
J&K Pollution Control Committee,
Kashmir.

No:- JKPCC/Sc/OA-913-2024/ 1304

Dated 4 -11-2024

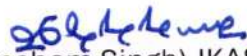
Sub:- Directions of Hon'ble NGT order dated 30-07-2024 in the matter of OA No. 913/2024, titled Advocate Ashiq Ahmad Magray V/s Union Territory of Jammu and Kashmir & Ors.

Sir,

Please refer your letter No. JKPCC/RDK/PS/2024/568-569 dated 04-11-2024 on the above captioned subject, whereunder in the status report you have highlighted and pointed out violations of Solid Waste Management Rules in Gulmarg area by the Gulmarg Development Authority.

In this connection, you are directed to initiate proceedings and issue notices to the defaulting body for violations of Solid Waste Management Rules, 2016 as also under the relevant provisions of Water (Prevention & Control of Pollution), 1974 and Air (Prevention & Control of Pollution), Act, 1981 and share action taken report within 15 days.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 4.11.24
J&K PCC

mailed